

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8170/2017

(Arising out of impugned final judgment and order dated 26-05-2017 in CRLA No. 1219/2003 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

VIJAY SINGH

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.99827/2017-EXEMPTION FROM FILING O.T. and IA No.99816/2017-CONDONATION OF DELAY IN REFILING and IA No.109934/2017-PERMISSION TO FILE ADDITIONAL DOCUMENTS and IA No.109938/2017-EXEMPTION FROM FILING O.T. and IA No.135669/2017-PERMISSION TO FILE ADDITIONAL DOCUMENTS and IA No.137762/2017-INTERVENTION APPLICATION and IA No.138182/2017-EXEMPTION FROM FILING O.T.)

WITH

Diary No(s). 26418/2017

Date : 29-01-2018 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Amrendra Sharan, Sr. Adv.
 Mr. Vishwajit Singh, Adv.
 Ms. Shivali Chaudhary, Adv.
 Mr. Pankaj Singh, Adv.
 Mr. Talha, Adv.
 Ms. Aparjita, Adv.
 Mr. Sajeet Kumar Singh, Adv.
 For M/S. Vidhi International, AOR

 Dr. Sumant Bhardwaj, Adv.
 Ms. Mridula Ray Bharadwaj, AOR
 Mr. Manoj Kumar, Adv.
 Mr. Rakesh Kumar Sharma, Adv.

